

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP (IB) No. 81/95/HDB/2023
IA (IBC) 19, 555 & 556/2024 in CP (IB) No. 81/95/HDB/2023
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

National Bank for Agriculture and Rural Development(NABARD)

...Petitioner

AND

Sri. M Karunakar Reddy

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 555 /2024

Learned Senior Counsel Shri Raghu Ram, for the counsel on record Mr Harinath Rao, for Financial Creditor present through Video Conference.

Learned Counsel Mr Harsha, for applicant present through Video Conference.

Learned Counsel Ms Rithika Reddy, for applicant present physically.

Mr Chakilam Nagarjunarao, Resolution Professional present physically.

This is an application seeking to set aside the order dated 14.02.2024 and 16.02.2024 whereunder the Personal Guarantor was set ex-parte, for the reasons mentioned in the said order. This Tribunal in the very same order observed that the counsels who are already on record for Personal Guarantor (if they so choose) can make an application seeking to set aside the order dated 14.02.2024

and 16.02.2024. Pursuant thereto the present application is filed by the Learned counsels who are on record. Notice given. No counter filed by the Financial Creditor. Heard. In the interest of justice **this application is allowed**, the order dated 14.02.2024 and 16.02.2024 whereby the Personal Guarantor was ex-parte is hereby recalled.

Accordingly, **this application is allowed and disposed of.**

IA (IBC) 556/2024

This is an application seeking to condone the delay in filing the objections to receive the same. No counter filed by the Financial Creditor. Heard. In the interest of justice **this application is allowed**. Objection received in IA No 19/2024.

Accordingly, **this application is allowed and disposed of.**

IA (IBC) 19/2024

This application is to receive Resolution Professional report. Objections filed. Report is taken on record. For hearing, matter adjourned to 15.04.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)